

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/525/2018

PETITION NUMBER :

NAME OF THE PETITIONER(S) : ESSEN AJAY SECURITIES PVT LTD

NAME OF THE RESPONDENT(S) : ROC CHENNAI

UNDER SECTION : 252

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	B. SARATH BABU	Per Roc, Chennai	B. Sarath
2.	Km. Jella	FST Petitioner, Chennai K. Chatterjee BLC	

ORDER

Representative for Applicant present. Counsel for the RoC present and has filed the report; the same has been taken on record. It has been stated in the report that the Applicant Company has been incorporated on 14.11.1995 and till 2011, the annual returns and balance sheets were filed and thereafter for non-filing of the same, the name of the Applicant Company was struck off from the Register of Companies on 15-21.07.2017 under Section 248 (5) of the Companies Act, 2013.

Heard both the sides. Perused the Application and the report filed. On 08.03.2015 an order has been passed by the Madras Stock Exchange Limited mentioning that the exchange has fulfilled its due compliance towards the exit process and is awaiting the exit order from SEBI shortly. It has also been noted that due amount and the fixed deposit receipts/securities (if any) to the credit of the Applicant would be released after receipt of the exit order from SEBI. The SEBI has already given the exit order in respect of Madras Stock Exchange Limited. Therefore, the Application is allowed.

The RoC concerned is directed to restore the name of the Applicant Company to the Register of Companies. The Applicant Company is directed to file the pending papers within the time period that may be granted by the RoC concerned.

The Applicant Company will also file an affidavit to the effect that during the period of demonetisation, the accounts of the Applicant Company have not been used for deposit of tainted money.

Accordingly, the Application stands **disposed of**.

Sd
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)